

addressed and requested to complete the view of cases of life convicts in the light of the judgement of the Supreme Court without further delay.

Shankar Mishra resigned from the Committee."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language vice Shri Gargi Shankar Mishra resigned from the Committee."

The motion was adopted.

12.33 hrs.

BUSINESS ADVISORY COMMITTEE (Forty-Sixth Report)

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, SPORTS AND
WORKS AND HOUSING (SHRI BUTA
SINGH) : I beg to move the follow-
ing:—

"That this House do agree with the Forty-sixth Report of the Business Advisory Committee presented to the House on the 26th July, 1983."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Forty-sixth Report of the Business Advisory Committee presented to the House on the 26th July, 1983."

The motion was adopted.

12.34 hrs.

ELECTION TO COMMITTEE (Committee on Official Language)

THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS
(SHRI NIHAR RANJAN LASKAR) :
I beg to move :

"That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language vice Shri Gargi

12-35 hrs.

MATTERS UNDER RULE 377

- (i) Need for Clearance of Third and Fourth Units of Raichur Thermal Power Project by Central Government to overcome power shortage in Karnataka.

SHRI B.V. DESAI (Raichur) :
Sir, the third and fourth units of the Raichur Thermal Power Project in Karnataka which was promised by the Centre to clear it early, has been considerably delayed by the Centre. The State Government, in the absence of it, is facing great power shortage and also the State is being put to great inconvenience due to the irregular monsoons.

I would like to state that the State of Karnataka for the last two years has been facing great shortage of power and drought conditions. The neighbouring States of Maharashtra, Andhra and even Kerala have not provided sufficient power to the State to meet its needs, so much so the State had to impose power cut to the extent of 100 per cent.

If the decision of the Central Go-

[Shri B.V. Desai]

vernment for clearing the third and the fourth units of the Raichur Thermal Power Project is delayed further, it will deteriorate the position.

Therefore, I appeal and request the Hon'ble Minister to kindly consider this aspect urgently and take a final decision without any further delay.

I may also state that the Karnataka State has a strong case for setting up an atomic power plant which is being considered by the Government.

I hope and trust that the Central Government will see the urgency of the case and take immediate necessary measures.

(ii) **Early Clearance by Central Government of the Silent Valley Hydro-Electric Project to Overcome the Power Shortage in Kerala**

SHRI V.S. VIJAYARADHAVAN (Palghat)* : The Government of Kerala has submitted a new proposal regarding the Silent Valley hydro-electric project. According to this new proposal, there will be no reservoir at Silent Valley and the water from Silent Valley will be diverted to Kerala Bhawani river and it will be stored in a reservoir to be built there.

This proposal submitted by the Government of Kerala goes a long way in meeting the objection raised by the environmentalists namely that if a reservoir is built at Silent Valley it will inundate a part of the evergreen forest. The question of Silent Valley hydro-electric project assumes very great importance in the context of alarming power shortage being experienced in Kerala. The Malabar region of Kerala is the worst hit due to power-cut. Silent Valley project is the only major hydro-electric project which can meet fully the power requirements of Malabar region.

In view of the urgency of the problem and also in view of the eminently practical approach adopted in the new proposal submitted by Kerala, I would request the Government to clear this project as quickly as possible.

(iii) **Need for taking over the Laksar and Iqual Pur Sugar Mills by Government for their proper functioning**

श्री जगपाल सिंह (हरिद्वार) : मेरे संसदीय क्षेत्र हरिद्वार की दो चीनी मिलें हैं जिनके नाम लक्सर व इकवालपुर शुगर फैक्ट्री से जाने जाते हैं। पिछले कई वर्षों से ये बीमार चल रही हैं। किसानों के बार-बार मांग करने पर भी ये फैक्ट्रियां सरकार द्वारा अधिग्रहण नहीं की गईं। यही नहीं, इनकी कार्य-पद्धति में भी कोई सुधार नहीं किया गया जिसके कारण किसानों को बहुत दिक्कतों का सामना करना पड़ रहा है। किसान फैक्ट्रियों की खराबी के कारण एक-एक सप्ताह तक गेट पर बोगी लेकर खड़े रहते हैं, लेकिन गन्ने की तुलाई नहीं की जाती है।

गत चालू सत्र में करीब एक करोड़ रुपये के गन्ने के रस को इकवालपुर शुगर फैक्ट्री की नाली में बहाया गया जो आज भी नालियों में सड़ा हुआ देखा जा सकता है। यह देश का नुकसान है।

अतः मैं सरकार से मांग करता हूँ कि इन दोनों चीनी मिलों का अगले चालू सीजन से पहले अधिग्रहण करे।

(iv) **Need to Introduce a Direct Train between Koraput and Bhubaneshwar**

SHRI CHINTAMANI PANI-GRAHI (Bhubaneshwar) : Koraput is a predominantly tribal district in Orissa. It is the second largest district in area in India. It has bountry of natural

*The original speech was delivered in Malayalam.